Papers laid

- (1) इंप्राकला संगीत विश्वविद्यालय, खैरागढ़।
- (2) कृषि तथा औद्योगिकी उडीसा विश्वविद्यालय भुवनेश्वर।
 - (3) भारतीय कृषि अनुसंधान संस्थान नई दिल्ली ।
 - (4) भारतीय अन्तर्राष्ट्रीय अध्ययन नई दिल्ली ।
 - (5) समाज विज्ञान टाटा संस्थान, वंस्वर्दें।
- (ख) कालिजों/विश्वविद्यालयों के लग-भग 16 लांख छावों में 10.5 लांख एम० सी॰ सी॰ प्रशिक्षण कार्यक्रम के अन्तर्गत आते हैं; जो लगभग 66 प्रतिशत हैं।

†[THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU):
(a) No, Sir. The following categories of students in colleges and Universities have been exempted from compulsory N.C.C. training:—

- (i) Post-Graduate students.
- (ii) Learner and Earner students.
- (iii) Selected Sportsmen.
- (iv) Students who have already put in 3 years in the NCC.
- (v) Overseas students of Indian Origin.
- (vi) Students coming from places outside Municipal Limits.
- (vii) Students who are above 26 years as prescribed in the NCC Rules.
- (viii) Private students.
- (ix) Girl students.
- (x) Students who are medically unfit.
- †[] English translation.

- 2. N.C.C. training has not been made compulsory in the following Universities/
 Institutions deemed as Universities where mostly students are pursuing specialised post-graduates studies.
 - (i) Indra Kala Sangeet Vishwavidyalaya, KHAIRAGARH.
 - (ii) Orissa University of Agriculture and Technology, BHUBANES-WAR.
 - (iii) Indian Agricultural Research Institute, NEW DELHI.
 - (iv) Indian School of International Studies, NEW DELHI.
 - (v) Tata Institute of Social Science, BOMBAY.
- (b) Out of about 16 lakhs of college/
 University students 10.5 lakhs are covered
 by the compulsory programms of N.C.C.
 training. This works out to about 66 per
 cent.]

 It is not provided in the college/
 It is not provided in t

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1963-64) ON THE WORK-ING OF INDUSTRIAL AND COMMERCIAL UNDERTAKINGS OF CENTRAL GOVERNMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, I beg to lay on the Table a copy of the Annual Report on the Working of Industrial and Commercial Undertakings of the Central Government for the year 1963-64. [Placed in Library. See No. LT-3945/65.]

STATEMENT ON RATIFICATION OF INSTRU-MENTS (Nos. 1—3) FOR AMENDMENT OF ILO CONSTITUTION, 1964

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAYYA): Sir, I beg to lay on the Table a Statement on the ratification of the Instruments (Nos. 1—3) for the amendment of the ILO Constitution, 1964. [Placed in Library. See No. LT-3933/65.]